

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-1113/ND/2018**

**In the matter of:**

RJ Sales Corporation

....**Applicant**

Vs.

EFS Facilities Services (India) Pvt. Ltd.

....**Respondent**

**Under Section: 9 of IBC Code, 2016.**

**Order delivered on 12.09.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

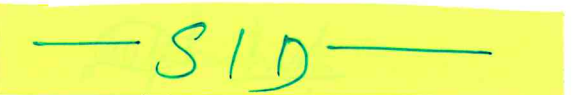
For the Applicant : Mr. Nikhil Verma, Adv.  
Mr. Rishabh Jain, Adv.

For the Respondent :

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through registered post. For further consideration on 03.10.2018.

Mukesh

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**